

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 138 of 2019

IN THE MATTER OF:

M/s. Vijan Hotels Pvt. Ltd. & Ors.

.....Appellants

Vs.

Mr. Anand Kumar Vijan

.....Respondent

Present :

**For Appellant: Ms. Shubhani Bindal, Mr. Kartik Seth,
Advocates**

For Respondents: Mr. Ajay Garg, Advocate

O R D E R

25.07.2019 - Mr. Ajay Garg, learned counsel for Respondent appears on behalf of Respondent.

Learned counsel for Appellant will serve a copy of paper-book on him by 26th July, 2019.

Learned counsel for the Respondent prays for and is allowed two weeks' time to file reply-affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

....contd.

Place the case for 'admission' on **26th August, 2019** before the Appropriate Bench for hearing on the question of condonation of delay, if so required, on merit.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk

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